

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2015/ 4308 /A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
District & Sessions Judge,
Hojai.

Dated Guwahati the ^H20 September, 2021.

Sub: Commuted Leave.

Ref:- Letter dtd. 19.09.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for nine days from 16.09.2021 to 24.09.2021 (sufficing 25.09.2021 and 26.09.2021) along with station leave permission, with your official vehicle, at your own cost, from 16.09.2021 till the morning of 27.09.2021, subject to submission of your leave application in prescribed format, the latest Leave Admissibility Report and necessary medical documents.** You have been allowed to hand over charge to the Chief Judicial Magistrate, Hojai retrospectively. Further, your prayer for cancellation of casual leave on 16.09.2021 and 18.09.2021, has also been granted.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

4310
Memo NO.HC.VII-17/2015/4309-1 dated 20.9.2021

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)
Pda